

**THE CONSTITUTION (EIGHTH
AMENDMENT) BILL, 1959**

(AS INTRODUCED IN LOK SABHA
ON 16TH NOVEMBER, 1959)

Bill No. 79 of 1959

**THE CONSTITUTION (EIGHTH AMENDMENT) BILL,
1959**

(AS INTRODUCED IN LOK SABHA)

**A
BILL**

further to amend the Constitution of India.

BE it enacted by Parliament in the Tenth Year of the Republic of India as follows:—

1. This Act may be called the Constitution (Eighth Amendment) Act, 1959. Short title.

5 . 2. (1) In article 333 of the Constitution, for the words “nominate such number of members of the community to the Assembly as he considers appropriate”, the words— Amendment
of Article
333.

“nominate, in the case of the State of West Bengal, not more than two members, and, in the case of any other State, one
10 member, of the community to the Assembly”
shall be substituted.

(2) Nothing contained in sub-section (1) shall affect any representation of the Anglo-Indian community in the Legislative Assembly of any State existing at the commencement of this Act until the
15 dissolution of that Assembly.

3. In article 334 of the Constitution, for the words “ten years” the words “twenty years” shall be substituted. Amendment
of Article
334.

STATEMENT OF OBJECTS AND REASONS

Article 334 of the Constitution lays down that the provisions of the Constitution relating to the reservation of seats for the Scheduled Castes and Scheduled Tribes and the representation of the Anglo-Indian community by nomination in the House of the People and the Legislative Assemblies of the States shall cease to have effect on the expiration of a period of ten years from the commencement of the Constitution. Although the Scheduled Castes and Scheduled Tribes have made considerable progress in the last ten years, the reasons which weighed with the Constituent Assembly in making provision for the aforesaid reservation of seats and nomination of members have not ceased to exist. It is, therefore, proposed to continue the reservation and the representation of Anglo-Indians by nomination for a further period of ten years.

In extending the period of nomination of members of the Anglo-Indian community, it is proposed to fix the number of such members who may be nominated by Governors to State Assemblies and an amendment of article 333 is accordingly proposed.

New Delhi;

G. B. PANT.

The 18th September, 1950.

ANNEXURE

EXTRACTS FROM THE CONSTITUTION OF INDIA

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333. Notwithstanding anything in article 170, the Governor of a State may, if he is of opinion that the Anglo-Indian community needs representation in the Legislative Assembly of the State and is not adequately represented therein, nominate such number of members of the community to the Assembly as he considers appropriate.

Representation of the Anglo-Indian community in the Legislative Assemblies of the States.

334. Notwithstanding anything in the foregoing provisions of this Part, the provisions of this Constitution relating to—

Reservation of seats and special representation to cease after ten years.

(a) the reservation of seats for the Scheduled Castes and the Scheduled Tribes in the House of the People and in the Legislative Assemblies of the States; and

(b) the representation of the Anglo-Indian community in the House of the People and in the Legislative Assemblies of the States by nomination,

shall cease to have effect on the expiration of a period of ten years from the commencement of this Constitution:

Provided that nothing in this article shall affect any representation in the House of the People or in the Legislative Assembly of a State until the dissolution of the then existing House or Assembly, as the case may be.

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LOK SABHA

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(*Shri Govind Ballabh Pant,*
Minister of Home Affairs.)

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